

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 108
IB-139/ND/2023

IN THE MATTER OF:

M/s. Euphoria Construction Pvt. Ltd.

...PETITIONER

Vs.

M/s. Aarcity Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 14.09.2023
(Virtual Hearing)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Applicant

:Adv. Shreyan Das and Adv Rohit
Kumar in IA no. IA/4856/2023,
IA/4878/2023, IA/4883/2023,
IA/4885/2023

For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, matter is adjourned to **15.09.2023**.

Sd/-
(Court Officer)